

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 238 OF 2016 &
IA No. 515 of 2016**

Dated: 20th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**PMC Power Pvt. Ltd.Appellant (s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Anr.Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Alok Shankar
Mr. Prashant Mathur for R-2

ORDER

Admit. Issue notice. Mr. Alok Shankar takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 31.01.2017. Dasti, in addition, is permitted.

List the matter on **31.01.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 30.01.2017 after serving copy on the other side. Tag to Appeal No. 246 of 2016 and other batch of appeals.

IA No. 515 of 2016
(Appl. for directions)

We have heard learned counsel for the parties. In view of our order dated 07.12.2016 in Companion Appeal being I.A. No. 526 of 2016 in Appeal No. 246 of 2016 and other batch of appeals, no order is necessary on this application.

Application is disposed of.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson